

SUPREME COURT OF INDIA

Action Council, Poovathode

Vs.

Benny Abraham

C.A.No.3160 of 2002

(G. B. Pattanaik, K. G. Balakrishnan and Brijesh Kumar JJ.)

29.04.2002

ORDER

The Text below is only a summarized version of the order pronounced

Panchayat refused to grant license to install metal crusher despite no objection certificate from environmental authorities. High Court in exercise of power under Article 226 set aside Order of Panchayat. On appeal Supreme Court held that Panchayat Order was in interest of people and due reason were assigned for making Order thereby setting aside Order of High Court. .